

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 509 of 2020

IN THE MATTER OF:

**Parthiv Parik,
RP of Jaihind Project Ltd.**

...Appellant

Versus

Brahmaputra Crackers & Polymer Ltd.

...Respondent

Present:

For Appellant :

**Ms. Purti Marwah, Ms. Henna George and Ms. Tush,
Advocates**

O R D E R
(Through Virtual Mode)

04.06.2020

I.A. No. 1302/2020

Heard the learned counsel for the Appellant. It appears that the free certified copy has been provided to the Appellant on 31st January, 2020 whereas the appeal has been filed on 17th March, 2020. Thus, reckoned from the date of issue of the free certified copy, the appeal has been filed within 45 days i.e. the extended period prescribed under Section 61 of the 'Insolvency and Bankruptcy Code, 2016'. We are satisfied that a case is carved out by the counsel for the Appellant for condonation of delay of 15 days in filing the appeal beyond the prescribed period.

Hence, the delay of 15 days is condoned.

On a specific query put to Ms. Purti Marwah, learned counsel for the Appellant, she submitted that the 'Resolution Plan' has been approved by the

Adjudicating Authority subsequent to passing of order impugned in this appeal. She undertakes to place a copy of the approved 'Resolution Plan' on record within three days.

List the matter 'for Admission (Fresh Case)' on **12th June, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

/ns/RR/